

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:4890  
ANSWERED ON:23.12.2014  
ILLEGAL ARREST  
Singh Deo Shri Kalikesh Narayan

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether illegal arrests and detention of innocent people by the State police have been reported in the country;
- (b) if so, the details thereof along with the total number of such cases reported and the action taken against the guilty police officials during each of the last three years and the current year, State and UT-wise; and
- (c) the details of advisories issued by the Government to the States and Police departments to stop such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): The State/UT wise number of illegal detention/ arrests cases registered, number of police personnel charge-sheeted and convicted during 2011-2013 is attached at Annexure. 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crimes and for prosecuting the criminals by their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has continued to urge the State Governments/UT Administrations to give more focused attention towards improving the administration of criminal justice system and taking such measures as are necessary for prevention and control of crime. Further, the National Human Rights Commission has also issued advisory/guidelines on arrests to the State Governments/UT Administrations and also makes efforts to sensitize the senior officers in the State/UT Governments for better protection of human rights.